

**GOVERNMENT OF INDIA  
FINANCE  
LOK SABHA**

UNSTARRED QUESTION NO:1958  
ANSWERED ON:08.03.2013  
ACCREDITED CLIENT PROGRAMME  
Singla Shri Vijay Inder

**Will the Minister of FINANCE be pleased to state:**

- (a) whether the Central Board of Excise and Customs (CBEC) has introduced the Accredited Client Programme and if so, the details and current status thereof;
- (b) the number of firms availing ACP facility and the percentage of import-export cargo being cleared under this facility in terms of rupee for the last three years; and
- (c) whether the Government has noticed any irregularities in post audit in cases where ACP facility has been availed and if so, the details thereof and the action taken/being taken thereon?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI. S.S, PALANIMANICKAM)

- (a) Yes, Madam. The objective of the Accredited Client Programme (ACP) is to grant assured facilitation to importers who have demonstrated capacity and willingness to comply with the laws, the Customs department is required to implement. The facility is initially allowed for one year and, thereafter, extended on yearly basis.
- (b) As on 01/03/2013, the number of importers availing the ACP facility is 332. The percentage of import cargo being cleared under this facility is as under:- Year Percentage of import cargo cleared under ACP facility in terms of Rupees 2009-2010 13.87 2010-2011 12.86 2011-2012 13.09
- (c) Yes, Madam. In the current financial year (up to 31.12.2012) the on-site post clearance audit of ACP clients revealed short levy of duty of Rs. 5957.53 Lakhs, out of which Rs. 148.70 Lakhs has been recovered. Action in accordance with the legal provisions has been taken/is being taken thereon.